

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 1**

**IA(I.B.C)/ 1683 (CH) 2023, IA(I.B.C)/ 2260 (CH) 2023**  
**IA(I.B.C)/ 1658 (CH) 2022, IA(I.B.C)/ 1166 (CH) 2023**  
**IA(I.B.C)/ 811 (CH) 2023, IA(I.B.C)/551(CH)2024**  
**IA(I.B.C)/657(CH)2024, IA(I.B.C)/846(CH)2024**  
**IA(I.B.C)/919(CH)2024**

**In**  
**C.P. (IB)/449(CH)2019**  
**(Admitted)**

**IN THE MATTER OF:**

**Dinesh Kumar Jain**

**... Petitioner-Operational Creditor**

**Versus**

**Vishal Rice Exports Pvt. Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 9, 19(2), 30, 66(1), 60(5)**  
**Rule: 11 of NCLT, 2016**

**Order delivered on 10.04.2024**

**CORAM:**

**SHRI. SUBRATA KUMAR DASH,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the RP in IA(I.B.C)/ 1683 (CH) 2023, IA(I.B.C)/ 2260 (CH) 2023, IA(I.B.C)/ 1658 (CH) 2022, IA(I.B.C)/ 1166 (CH) 2023, IA(I.B.C)/811(CH)2023, IA(I.B.C)/551(CH)2024, IA(I.B.C)/657(CH)2024, IA(I.B.C)/846(CH)2024, IA(I.B.C)/919(CH)2024 and respondent in IA No.1166(CH)2023** : Mr. Vaibhav Sahni, Advocate with Ms. Swati Vashisth, PCA

**For the applicant in IA No.1166(CH)2023** : Mr. Arpit Chawla, Advocate

## **ORDER**

### **IA(I.B.C)/ 1683 (CH) 2023**

This application has been filed for approval of the resolution plan. Let the matter be posted before the Regular Bench on 29.04.2024.

### **IA(I.B.C)/ 2260 (CH) 2023**

Heard the submissions made by the counsel for the RP. The counsel for the RP has stated that bailable warrants were handed over to the concerned Police Station for execution. The counsel for RP may take steps to file the same with the concerned Police Station and appraise this Adjudicating Authority on the next date of hearing. Let the matter be posted before the Regular Bench on 29.04.2024.

### **IA(I.B.C)/ 1658 (CH) 2022**

The present application has been filed under Section 19(2) of the Code. The counsel for the Resolution Professional has submitted that despite service of notice under Section 19(2), the respondents have not extended their cooperation therefore, let bailable warrants be issued against all the respondents with surety bond amount of Rs.50,000/- each for:-

1. Mr. Naresh Kumar Jain, S/o Sh. Joginder Kumar Jain,  
R/o Dusshera Ground, Jain Mohalla, Samana  
District Patiala, Punjab-147101  
Mobile No: 9417043135
2. Mr. Kuldeep Singh, S/o Sh. Mohinder Singh,  
R/o Near Chintpurni Mandir Road, Amamgarh, Samana,

District Patiala, Punjab-147101

Mobile No: 9872852487

Let the same be sent to the concerned Senior Superintendent of Police of Police Station Sadar Thana Samana, Samana Road District, Patiala, Punjab-147101 (for respondent Nos.1 and 2 respectively) and to the concerned SHO, Police Station Sadar Thana, Samana, Samana Road District, Patiala, Punjab-147101 for execution of warrants. In case of non-execution of warrants, the concerned Executing Officer shall report before this Bench stating reason(s) for non-execution of warrants. Learned counsel for the RP is directed to collect theseailable warrants personally from the Registry and hand-over to the concerned SHO for execution within one week and file affidavit of service within one week.

List on 29.04.2024.

**IA(I.B.C)/ 1166 (CH) 2023**

Upon hearing the submissions made by the counsel for RP as well as applicant, the matter is now posted for final arguments on 29.04.2024.

**IA(I.B.C)/ 811 (CH) 2023**

List the matter before the Regular Bench on 29.04.2024.

**IA(I.B.C)/551(CH)2024, IA(I.B.C)/657(CH)2024, IA(I.B.C)/846(CH)2024, IA(I.B.C)/919(CH)2024**

Heard the submissions made by the counsel for the RP. As the Resolution Professional is not present today before this Adjudicating Authority to appraise the progress made by him in the matter therefore, the Resolution

Priyanka  
10.04.2024

Professional is directed to appear personally on the next date of hearing to appraise this Adjudicating Authority about the progress achieved by him either personally or through their counsels.

List the matter before the Regular Bench on 29.04.2024.

Sd/-

**(SUBRATA KUMAR DASH)**  
**HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**